

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **01.03.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/CA/CP No. : IBA/320/2020

NAME OF PETITIONER : Performance Products And Services

NAME OF RESPONDENT : EL Forge Ltd

SECTION : 9 of IBC 2016

ORDER

Learned Counsel for Petitioner Ms. Usha Balasubramanian and Learned Counsel for Respondent Mr. Dwarakesh Prabhakaran are present through video conferencing platform.

It is brought to the notice of this Tribunal that parties have filed joint memorandum of compromise on 26.02.2021 in relation to the settlement arrived at between the parties and hence Learned Counsel for Petitioner seeks to withdraw the Petition.

Taking into consideration the joint memorandum of compromise dated 26.02.2021 as well as representation of Counsel for the parties and also in view of Rule 8 of I&B (Application to Adjudicating Authority) Rules, 2016, this Petition stands dismissed as withdrawn.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)